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ITEM NO.68

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 25188/2015
(Arising out of impugned final judgment and order dated 06/08/2015
in WC No. 44012/2015 passed by the High Court Of Judicature at
Allahabad)

MOHAMMAD USMAN

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS

Respondent(s)

(Office report on default)

Date : 19/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRAFULLA C. PANT

[IN CHAMBER]

For Petitioner(s) Mr. Kedar Nath Tripathy,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioner is granted further three
weeks' time for filing spare copies of the petition in respect of
respondents No. 1 to 4. In case the needful is not done within the
time stipulated, the special leave petition shall stand dismissed
without further reference to the Bench.

(Shashi Sareen)

(Madhu Narula)

AR-cum-PS

Court Master